

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Yes, Sir.

(b) Yes, Sir.

(c) The Delhi Transport Corporation (DTC) has investigated into the matter and lodged FIRs/NCRs in 640 cases.

(d) Question does not arise in view of (c) above.

Declaring Gopalpur and Dhamra ports as immigration points

2979. SHRI A.V. SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is considering the proposal of Odisha Government for declaring Gopalpur and Dhamra ports as immigration points for the purpose of embarkment and disembarkment;

(b) if so, the time by when such declaration is likely to be made; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) There is no official proposal for declaring Gopalpur and Dhamra Ports as Immigration Check Posts (ICP).

(b) Does not arise.

(c) There is no such proposal of Odisha Government.

Visits permitted to visitors of jail inmates

2980. SHRI G.N. RATANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of convicts and undertrials and detainees, separately, belonging to J&K and lodged in Tihar and other jails under the Ministry;

(b) the persons who are allowed to meet jail inmates and maximum number of visits allowed;

(c) whether different categories of prisoners are entitled to different number of visits by visitors; and

(d) whether within the allowed number, visits have been refused to any prisoner and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) As on 30.7.2014, 30 undertrial prisoners and 11 convicts

belonging to State of Jammu and Kashmir are lodged in Tihar jails. Data with regard to other jails in this respect is not maintained centrally.

(b) and (c) "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prison is primarily the responsibility of the State Governments. The prisons are governed by the jails manuals of the respective State Governments. There are no categories of prisoners in Tihar Jail and a maximum number of 10 persons who are family members, relatives and friends are allowed to meet a prisoner. All prisoners are allowed to meet their family members twice a week.

(d) No instance of refusal of visits has come to the notice in Tihar jail.

Militants using global SIM cards

2981. SHRI S. THANGAVELU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that militants are using global SIM cards;

(b) if so, the details thereof;

(c) whether it is also a fact that the poor telecom connectivity is hindering security operations in many parts of the country; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU) : (a) and (b) No such case has come to notice.

(c) and (d) Issue of poor mobile coverage has been reported by Law Enforcement Agencies in the Left Wing Extremism affected areas. The Government has decided to provide the mobile connectivity at 2199 locations in 10 States as a special measure. The Cabinet Committee has approved the proposal to award the work to BSNL on nomination basis. USOF would fund the CAPEX and OPEX net of revenue for five years. Estimated project cost is ₹ 3046.12 crores.

Naxalites getting assistance from NGOs

†2982. SHRI PRABHAT JHA:

SHRI VIJAY GOEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents have come to light that Naxalites are being

†Original notice of the question was received in Hindi.